

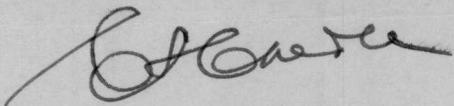
Dt. 01.11.2001

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

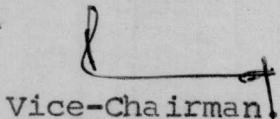
Hon'ble Mr. C.S. Chadha, Member- A.

We have heard Sri O.P. Gupta, learned counsel for the applicant and Sri Amit Sthalekar, learned counsel for the respondents. Learned counsel for applicant has submitted that applicant has already ^{been} granted reliefs claimed in this O.A by the respondents. Though he is not satisfied as some of the relief has not been granted relating to consequential benefits. After hearing learned counsel for the parties, it appears that relief has been granted substantially. No dispute is left. The O.A is dismissed as infructuous.

There will be no order as to costs.



Member- A.



Vice-Chairman

/Anand/